



Annex II

Letter of Undertaking by the persons with specified disability covered under the definition of section 2(s) of RPwD Act 2016 but not covered under the definition of Section 2(r) of the said Act i.e. persons having less than 40% disability and having difficulty in writing.

I, _____, a candidate with _____
(nature of disability/condition) appearing for
the _____ (name of the examination)
bearing Roll No. _____ at _____
(name of the centre) in the District _____, _____ (name of the
State). My educational qualification is _____.

2. I do hereby state that _____ (name of the scribe) will provide the service of scribe for the undersigned for taking the aforementioned examination.

3. I do hereby undertake that his qualification is _____. In case, subsequently, it is found that his qualification is not as declared by the undersigned and is beyond my qualification, I shall forfeit my right to the post/position/academic seat I am competing for and claims relating thereto.

(Signature of the candidate)

(Counter-signature by the parent/ guardian, if the candidate is minor)

Place:

Date:

Note: The prescribed proforma shall be subject to amendment from time to time as per Government of India Guidelines.